

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

RA NO. 148/2001 in OA 555/2002

New Delhi This 07 June 2001  
Hon'ble Mr. Justice V. Rajagopala Reddy, VC(J)  
Hon'ble Mr. Govindan S. Tampi, Member (A)

1. Shri Balik Ram,  
S/o Shri Mangat Ram,  
103, School Block,  
Shakarpur, Delhi.
2. Shri Mahi Pal Arora,  
S/o Late Shri Babu Ram,  
H-4, Old Gobindpura Extn.  
Delhi
3. Shri Guranditta Dhingra,  
S/o Shri Sital Dass Dhingra,  
WA-166, Shakarpur, Delhi.
4. Shri Sunderdas Thukral,  
S/o Shri Ram Lal,  
Flat No. 57,  
Mamav Apartments Pashimvihar,  
New Delhi.
5. Shri Hardayal Singh  
S/o Shri Bipti Ram,  
R-34, Gali No. 19  
Barhimpuri (Gonda)  
Delhi.

.....Applicant.

Versus

1. Union of India,  
Department of Telecom  
Sanchar Bhawan, Ashoka Road,  
New Delhi.
2. The Telecom Commission, Through  
Chairman,  
Sanchar Bhawan, Ashoka Road,  
New Delhi.
3. The Chief General Manager,  
Northern Telecom Region,  
New Delhi.
4. The Chief Superintendentd,  
Central Telegraph Office,  
New Delhi.

.....Respondents

(through: Shri R.V. Sinha, ACGSC)

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ORDER (BY CIRCULATION)

By Shri Govindan S. Tampi, Hon'ble Member (A)

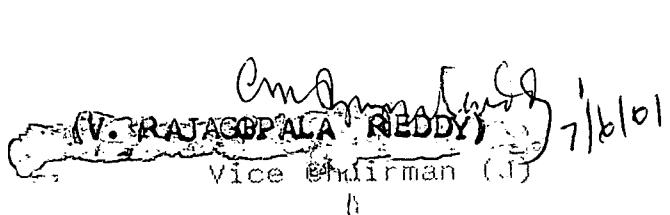
Review application No. 148/2001 has been filed seeking recall and review of our order dated 1.12.2000 as well as 21.12.2000, in O.A. No. 555/2000. review applicants are the respondents in O.A.

2. M.A. No. 766/2001 seeking to condone the delay in filing the RA is allowed and RA is taken up for examination on merits. While disposing of the OA, we had in our order quashed the attempt of the respondents to annual the promotion of the applicants under OTBP in the Deptt. of Telecommunication. The order was dictated in the Open Court, in the presence of Counsel from both sides. The review applicants reiterate their pleas and State that the Tribunal had failed to appreciate the points raised by them and had wrongly quashed orders arising out of policy decision by the competent authority. The application, however does not bring out any error apparent on the record - of facts or law, which alone would justify a review of the order already issued.

3. Review application therefore fails and is accordingly rejected in circulation.

  
(Govindan S. Tampi)  
Member (A)

Patwal/

  
(V. RAJAGOPAL REDDY)  
Vice Chairman (A)

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